MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 10th June, 2011

S.O. 1355(E).—In exercise of the powers conferred by sub-section (2) of Section 4A of the Companies Act, 1956 (1 of 1956), the Central Government hereby further makes the amendment in the notification of the Government of India, published in the Gazette of India, Part II, Section 3, Sub-section (ii), dated the 13th May, 1978 in the erstwhile Ministry of Law, Justice and Company Affairs, (Department of Company Affairs) vide number S.O. 1329 dated the 8th May, 1978, namely:

In the said notification, after serial number 54, the following serial number and entry relating thereto shall be inserted, namely:—

“55. Gujarat Industrial Investment Corporation Limited.

56. Andhra Pradesh Industrial Development Corporation Limited.


58. L&T Infrastructure Finance Company Limited.”

[F.No. 3/3/2010-CL.V]
RENUKA KUMAR, Jt. Secy.

Note:—The principal notification was published vide number S.O. 1329 dated the 8th May, 1978 and last amended by S.O. 143 (E) dated 14-1-2009.